

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39

IA 1957/2024 IA 1958/2024 in C.P. (IB)/1051(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES: **BROWN KRAFT INDUSTRIES LIMITED**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1957/2024 in C.P. (IB)/1051(MB)2017

- 1) Ms. Kanishka Prasad, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out. This Bench set the present Interlocutory Application *ex parte* against the Gram Panchayat.
- 2) Ld. Counsel for the Applicant submits that pleadings are complete in this matter and the matter is ripe for hearing.
- 3) At request, stand over to 30.07.2024, for further consideration and hearing. Applicant is at liberty to file and place on record short notes of arguments.

IA 1958/2024 in C.P. (IB)/1051(MB)2017

- 1) Ms. Kanishka Prasad, Ld. Counsel for the Applicant is present. None present for the Respondents, when the matter is called out.

- 2) Applicant submits that till date Respondents have not filed and placed on record Affidavit in Replies. In that view of the matter, Respondents are directed to file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal arguments on that date. Respondents shall note that this Bench shall pass consequential orders on the next date of hearing.
- 3) Stand over to 30.07.2024, for further consideration and hearing. Applicant is at liberty to file and place on record short notes of arguments.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**